

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 132/MP/2018 alongwith I. A. No.12/2019**

Subject : Petition for Section 19 (1) (c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/c Vindhyachal-Korba Transmission line of the Petitioner at Mahan, Madhya Pradesh as a permanent element of power evacuation system of 2X600 MW Essar (Mahan) Thermal Power Project of the Respondent No. 1.

Date of Hearing : 26.2.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Essar Power M.P. Limited &Ors.

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Jiyneshlungalia,PGCIL  
Shri Alok Shankar, Advocate, EPTCL  
Shri Ravi Sharma, Advocate, MPPCL

**Record of Proceeding**

Learned counsel for the Petitioner submitted that as per the Commission's direction, the Petitioner has filed the information called for.

2. Learned counsel for M.P Power Management Company Ltd.(MPPMCL) submitted that MPPMCL has filed the Interlocutory Application No.12/2019 for impleadment as party to the Petition. Learned counsel for PGCIL had no objection in this regard.

3. After hearing the learned counsels for the Petitioner and MPPMCL, the Commission directed the Petitioner to implead MPPMCL as party to the Petition and file revised memo of parties, on or before 6.3.2019. Accordingly, the Commission disposed of the I.A. No.12/2019.

4. The Commission directed MPPMCL to file its reply, by 13.3.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.3.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**